

3. Similar instructions in respect of public sector undertakings and financial institutions including public sector banks will be issued by the Department of Public Enterprises and Ministry of Finance respectively.

Sd/-

(Smt. Krishna Singh)

Joint Secretary to the Govt. of India

To

All Ministries/Departments of Govt. of India

Copy to

1. Department of Public Enterprises, New Delhi
2. Ministry of Finance (Banking & Insurance Divisions) New Delhi.

It is requested that similar instructions may be issued in respect of public sector undertakings, public sector banks and insurance corporations.

[English]

Development of Growth Centres

*57. SHRI SURYA NARAYAN
SINGH:
SHRI G.M. THAKORE:

Will the PRIME MINISTER be pleased to state:

(a) whether there was a proposal to develop large industrial areas as growth centres during the Eighth Five Year Plan;

(b) if so, the number of centres selected and other details thereof;

(c) whether guidelines have already been issued to the States to prepare detailed project reports;

(d) if so, the details thereof;

(e) whether any reports from the States have been received; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) to (f). Government have announced a scheme of setting up growth centres through out the country with a view to promoting industrialisation of backward areas. It is proposed to develop 70 growth centres in various States/Union Territories in the first phase. Out of these, location of 60 growth centres have been identified. The Growth Centre Scheme is proposed to be taken up for implementation during the VIII Five Year Plan. Government have also issued guidelines for the preparation of Project Reports for the growth centres. These guidelines have been framed to enable formulation of detailed projects for each growth centre keeping in view the area planning approach so that surrounding areas and

hinterland are also benefitted from the industrial growth process. So far, project reports have been received from the State Governments of Madhya Pradesh and Tripura.

Meeting of Inter-State Council

*58. SHRI G.S. BASAVARAJ:
SHRI KALP NATH RAI:

Will the PRIME MINISTER be pleased to state:

(a) whether the recommendations of the Sarkaria Commission on Centre-State relations were discussed at the Inter-State Council which met on 10 October, 1990;

(b) if so, the issues discussed at the meeting; and

(c) the main decisions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) The report of the Sarkaria Commission on Centre-State relations as such was taken up for discussion and the members were requested to give their views on various recommendations in the report.

(c) It was decided that a Sub-Committee of the Inter-State Council may be constituted to consider the recommendations of the Sarkaria Commission on Centre-State relations and give concrete suggestions thereon. It was also decided that this Committee would consider wider aspects relating the Centre-State relations and submit their views to the Council.

Functioning of National Commission for Scheduled Castes and Scheduled Tribes

*59. SHRI Y.S. RAJASEKHAR REDDY:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any complaint from the Chairman, National Commission for Scheduled Castes and Scheduled Tribes regarding the functioning of the Commission;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) to (c). The Chairman, National Commission for Scheduled Castes and Scheduled Tribes had written that due to non-finalisation of rules, the reconstitution of the National Commission was held up and consequently it had not been possible for the Commission to function in accordance with the amended Article 338 of the Constitution.

Constitution of the Commission by way of appointment of incumbents could be done only after the Rules providing for their conditions of service and tenure of office are notified. For various reasons the rules as required could be notified only on 3.11.1990. The Government are now actively considering constitution of the National Commission for Scheduled Castes and Scheduled Tribes.

Production of Films on Communal Harmony

*60. SHRI DHARMANNA MONDAYYA SADUL: Will the PRIME MINISTER be pleased to state: